- (b) Does not arise in view of reply given to part (a) above.
- (c) The contracfcasual labour engaged through contractors in coal companies on temporary and miscellaneous jobs of intermittment nature are paid minimum wages not less than the rates notified by the Government from time to time. The Central Labour Machinery through the Central Labour Commissioner *implements* the Contract Labour (Abolition and Regulation) Act's provisions in this regard. The workmen compensation and other monetary terminal benefits are given to contract workers in line with the facilities extended to the regular workmen of the coal companies.

## Profit earned by CIL

- † 2485. SHRI MAN MOHAN SAMAL: Will the Minister of COAL be pleased to state:
- (a) the profit earned by Coal India Ltd. during the last three years;
- (b) the profit earned by Mahanadi Coal Fields during the last three eyars;
- (c) whether Government are aware of the fact that coal mafia has become quite dominant at present; and
- (d) what effective steps are being taken by Government to combat such coal mafia?

THE MINISTER OF STATE OF MINISTRY OF COAL (SHRI NT. SHANMUGAM): (a) The profit of Coal India Ltd. for the last three years are given below:

	Profit (Rs. crores)
1998-99	1451.79
1997-98	1803.99
1996-97	1137.42

<sup>†</sup> Original notice of the Question was received in Hindi.

(b) The profit of Mahanadi Coal Fields Ltd. for the last three years are given below:

	Profit (Rs. crores)
1998-99	601.31
1997-98	654.11
1996-97	326.65

- (c) and (d) Coal mafia commonly refers to privately organized criminal groups and syndicates operating in the coal mining areas of Bihar and West Bengal. Mafia activities include irregular trading, transportation, pilferage, irregular cartel formation and contracts. Responsibility for controlling mafia activities lies with the District Administration. However, the following steps are being taken continuously by the coal companies to prevent coal mafia activities.
- (i) Intensive patrolling by the Central Industrial Security Force (CISF) and Security personnel of coal companies.
- (ii) Close liaison with the State/District authorities. (iii) Raids by CISF and local police on illegal coal depots. (iv) Surprise checks-raids by security personnel. (v) Handing over of miscreants to the police and lodging of FIRs.
  - (vi) Collection of information through intelligence.

## Coal Reserves in the country

- 2486. SHRI S. AGNIRAJ: Will the Minister of COAL be pleased to state:
- (a) what are the total reserves of coal of various grades in the country, zone-wise & state-wise;
- (b) what is the actual consumption of coal in the country during the last three years;
  - (c) whether the country is self sufficient in coal;